विधि आयोग हे।रा नये कानून बनाने के सुझाव

Written Answers

*291. श्री राम सहाय : क्या विधि तथा समाज कल्याण मंत्री यह बताने की क्रुपा करेंगे कि 1970 के वर्ष में विधि आयोग ने नये कानून बनाने या वर्तमान कानूनों का संशोधन करने के लिए कितने सझाव दिये हैं ?

T[NEW LEGISLATIVE MEASURES SUGGESTED BY LAW COMMISSION

◆291. SHRI RAM SAHAI : Will the Minister of LAW AND SOCIAL WEL-FARE be pleased to state the number of suggestions *mr de* by the Law Commission in the year 1970 for drafting new legislative measures or amending existing legislative measures ?]

विधि तथा समाज कल्याण मंत्री (श्री के॰ हनुमन्तैया) : विधि आयोग ने नए कान्न बनाने या विद्यमान कानून में संसोधन करने के लिये वर्ग 1970 में कोई भी सुझाव नहीं दिया है । इस समय विधि आयोग भारतीय दण्ड संहिता का पुनरीक्षण करने में संलग्न है ।

t[THE MINISTER OF LAW AND. SOCIAL WELFARE (SHRI K. HANU-MANTHAIYA) : No suggestion has been made by the Law Commission in the year 1970 for drafting new legislative measures or amending existing legislative measures. The Law Commission is at present engaged in the revision of the Indian Penal Code.]

RAILWAY ACCIDENT AT PERAMBUR NEAR MADRAS

*a₉2. SHRI K. CHANDRASEKHA-RAN.

> SHRI RAM SAHAI : SARDAR GURUCHARAN SINGH TOHRA : SHRI S. A. KHAJA MOHI-DEEN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Madras-Mangalore Mail and the Madras-Cochin Mail collided at Peiambur near Madras on the 31st October, 1970 ; (b) if so, the number of persons killed and injured as a result of the collision ;

to Questions

(c) what were the causes of the accident;

(d) what steps are being taken to prevent such accidents in future ;

(e) whether there has been any dereliction of duty on the part of the driver of the Madras-Mangalore Mail ;

(f) whether the automatic signal system in and around Perambur requires any changes so as to prevent accidents; and

(g) what relief measures have been provided to the families of the persons who were killed/injured?

THE MINISTER OF RAILWAYS SHRI GULZARILAL NANDA[^] : (a) Yes, sir.

(b) In this accident 14 persons were killed and 81 injured of whom 23 sustained grievous injuries.

(c), (e) and (f) The cause of the accident and responsibility therefor is under investigation by the Additional Commissioner of Railway Safety, Bangalore.

(d) Action as considered necessary will be taken on receipt of the Inquiry Report.

(g) Ex-gratioa payment amounting to Rs. 16,670 has been paid to the families 14 person* killed and to 78 injured.

STEEL PLANT IN ORISSA

636. SHRI THILLAI VILLALAN : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state

(a) whether Government have any proposal under consideration to set up a steel plant in Orissa during the Fourth Five Year Plan period; and

(b) if so, what are the details thereof?'

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): (a) As has been stated on several occasions, Government do not consider it possible to take up construction of any more Steel Plant, other than the three already announced, during the Fourth Plan. Government however, propose to initiate location studies and take decisions during the Fourth Plan period for Steel Plants to be constructed

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